

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No. 75911 of 2015

(Arising out of Order-in-Appeal No. 14/ST/Kol/B-I/2015 dated 29.06.2015 passed by Commissioner (Appeals) Central Excise, Customs & Service Tax, Central Revenue Building, Rajaswavihar, Bhubaneswar-751007 Odisha,)

M/s. Orissa Stevedores Ltd.,
OSL Tower, Link Road,
Cuttack-753012(Orissa)

Appellant

VERSUS

**Commissioner, Central Excise,
Customs & Service Tax,**
Bhubaneswar-I Commissionerate
Bhubaneswar-751007

Respondent

APPEARANCE :

None for the Appellant

Shri S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.76388/2024

DATE OF HEARING/ DECISION: 18.07.2024

Per Ashok Jindal:

From a perusal of the records, it is seen that the appellants has filed a copy of Form No. SVLDRS-4, which is the Discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and therefore, the present appeals filed by the appellants are deemed to be withdrawn. Accordingly, the appeals filed by the appellants are dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

rkp